

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
EXECUTION APPLICATION NO. 19/2023

IN

APPEAL NO. 34/2020

Tanaji Balasaheb Gambhire

... Appellant

v.

Union of India & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA

Sr. No.	Annexure	Particulars	Page No.
1.		Reply Affidavit By Respondent No. 3, SEIAA	
2.	1	Copy of SEIAA reply in Appeal No. 34/2020	
3.	2	Copy of the SoP for effective implementation of the EIA Notification, 2006 issued vide GR dated 12-04-2023 issued by the Environment and Climate Change Department, Government of Maharashtra	

Pune

Date : 16-12-2024

Adv. Aniruddha Kulkarni

Standing Counsel,

Environment and Climate Change Department,

Government of Maharashtra



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WESTERN ZONE BENCH, PUNE  
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... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA

I, Dattatray Suryakant Bhalerao, working as Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –



I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

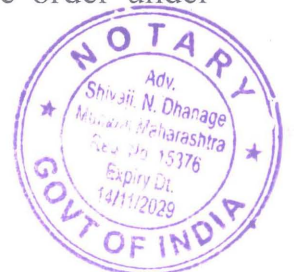
1. It is submitted that at the very outset this respondent denies each averment made in the present application which is contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the application may be deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. The present case seeks execution of this Hon'ble Tribunal's final order dated 04-05-2022 wherein The Hon'ble Tribunal determined the total compensation payable by the PP at Rs. 15 crores which may be spent on restoration of environment by preparing an appropriate Environmental Restoration Plan by joint Committee comprising of CPCB, State PCB, SEIAA Maharashtra, and District Magistrate, Pune. The Environment Restoration Plan was directed to be prepared within one month and executed within six months in the manner which may be determined by the joint Committee. MPCB is the nodal agency for coordination and compliance. The compensation was directed to be paid by the PP



within one month and to be deposited with the MPCB to be kept in a separate account for restoration of environment as directed above.

3. The original appeal challenged the EC dated 31-03-2020 granted by SEIAA to the project "Ganga Altus" by M/s Goel Ganga India Pvt. Ltd.
4. SEIAA has granted a subsequent EC for expansion to the said project on 30-07-2022 for proposed TBUA 67,298.78 m<sup>2</sup>. The said EC has been granted after the decision of the Appeal No. 34/2020 vide order dated 04-05-2022 which is under execution.
5. SEIAA had filed an affidavit dated 02-05-2022 in the Appeal No. 34/2020. SEIAA had stated that it is in the process of issuing an SOP for effective implementation of the EIA Notification, 2006. Copy of SEIAA reply is attached as **Annexure 1**.
6. Copy of the SoP for effective implementation of the EIA Notification, 2006 issued vide GR dated 12-04-2023 issued by the Environment and Climate Change Department, Government of Maharashtra is attached as **Annexure 2**.
7. MPCB is the nodal agency for submission of the Environment Restoration Plan as per the directions issued in the order under execution, they will file the said plan accordingly.





8. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai  
Date-11/12/2024

**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



VERIFICATION

I, Dattatray Suryakant Bhalerao, Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

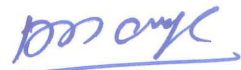
Solemnly affirmed on this 11<sup>th</sup> day of December, 2024 at Mumbai.



**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra

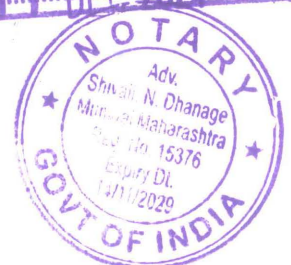


**BEFORE ME**



**Adv. S. N. Dhanage**  
Notary Govt. of India  
Regd. No. 15376, MUMBAI (MS)  
404-405, 4th Floor, Davar House,  
197/199, Near Central Camera Bldg.,  
D. N. Road, Fort, Mumbai - 400001.  
Mob.: 8591897834

**NOTED & REGISTERED**  
Page No. 59 ..... Sr. No. 454 .....  
Date. 11 DEC 2024 .....



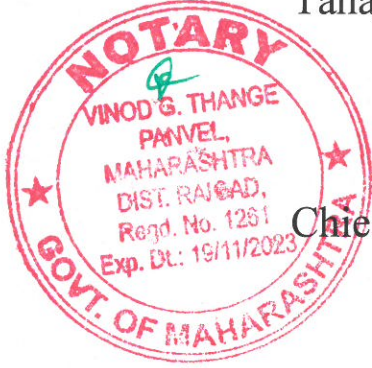
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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APPEAL NO. 34/2020

Tanaji B Gambhire

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Chief Secretary, Govt. of Maharashtra & Ors. ... Respondents

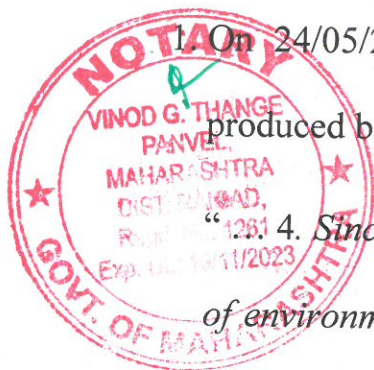


AFFIDAVIT BY RESPONDENT NO. 3,  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

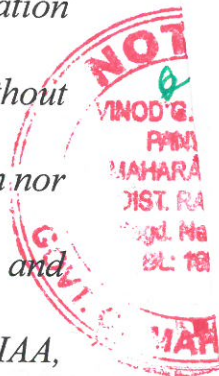
I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

*(Signature)*



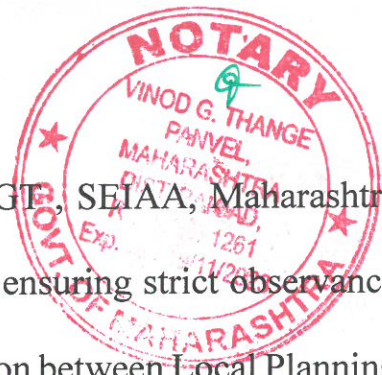
1. On 24/05/2021, the Hon'ble NGT passed order, relevant portion is produced below –

“4. Since we are coming across the grievance of continuous violation of environment norms in construction projects being completed without prior EC and the SEIAA, Maharashtra is neither requiring demolition nor payment of assessed compensation to comply with the rule of law and protection of environment, it will be appropriate to require the SEIAA, Maharashtra to review its working in the light of the judgments of the Hon'ble Supreme Court and violations frequently being alleged, including the present case...”



2. According to the above observations by the Hon'ble NGT, the current SEIAA, Maharashtra took due note of the concerns raised by the Hon'ble NGT about constructions done on site without prior Environment Clearance and is of the firm belief that, all efforts must be diligently made to ensure that the EIA Notification, 2006 is observed in all cases wherever it is applicable.
3. Mandate of SEIAA is to process proposals of Environment Clearance as per EIA Notification, 2006 and various OMs/Notifications and guidelines issued thereunder and various judgements of Hon'ble NGT/ Hon'ble High Court and Hon'ble Supreme Court.

*Chua*



4. In the view of concerns raised by Hon'ble NGT, SEIAA, Maharashtra noted that, in order to achieve the mandate of ensuring strict observance of EIA Notification, 2006, effective coordination between Local Planning Authority/Competent Authority, SEIAA, State Pollution Control Board and Central Pollution Control Board is necessary, as each plays a critical role well defined by Notifications / Office Memorandums under Environment (Protection) Act, 1986 and Notification/ Development Control Regulations under Maharashtra Regional Town Planning Act.

5. Current SEIAA Maharashtra, constituted vide MoEF&CC Notification S.O. 107(E) dated 11.01.2021 has reviewed its working, has finalised a SOP to ensure that the EIA Notification, 2006 is observed in all cases wherever it is applicable and is in the process of getting final approval from the Government.

6. In the order dated 24/05/2021 in the present case, there was one more observation in paragraph no. 5, which is as follows –

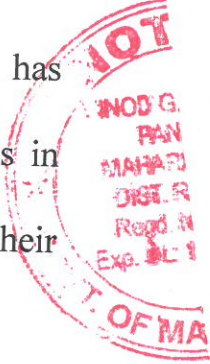
*“... 5. ... In fact, to avoid duplication if the SEIAA, Maharashtra itself reviews all such cases, to avoid unnecessary and repeated litigation.”*

7. According to the EIA Notification, 2006, SEIAA Maharashtra has been constituted by the Central Government under sub-section (3) of section 3 of the Environment Protection Act, 1986. In response to the above





directions, it is humbly stated that SEIAA, Maharashtra has no inherent powers of reviewing the clearances granted by them to various projects. SEIAA, Maharashtra has to work according to the scope which has been laid down in the EIA Notification, 2006. SEIAA, Maharashtra has submitted detailed data, project wise, regarding the violation cases in Maharashtra to the MoEF & CC and CPCB which is under process at their end.



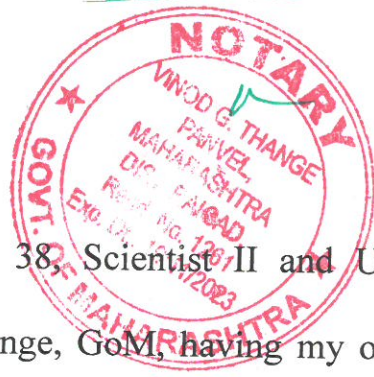
8. This Affidavit is being filed only for placing on record the action taken in pursuance of the directions issued by the Hon'ble NGT in the order dated 24/05/2021 in the present case in paragraph numbers 5 & 6. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Mumbai

Date 02/05/2022

Deponent  
**Dattatray Suryakant Bhalerao**  
 Scientist II & Under Secretary,  
 Environment and Climate Change  
 Department,  
 Government of Maharashtra

VERIFICATION



I, Dattatray Suryakant Bhalerao, Age 38, Scientist II and Under Secretary, Environment & Climate Change, GoM, having my office address at 15<sup>th</sup> Floor, New Administrative Building, Mantralaya Mumbai- 400 032 do hereby verify and declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Solemnly affirmed on this 02 day of the <sup>May</sup> April, 2022 at Mumbai.



(Dattatray Suryakant Bhalerao)

Scientist II and Under Secretary,

Environment & Climate Change, GoM

Deponent



BEFORE ME

**VINOD G. THANGE**  
Advocate & Notary

At Palaspe, Near Marathi School,  
Post Palaspe, Tal. Panvel, Dist. Raigad  
Pin. 410206, Maharashtra

Sworn/Solemnly affirmed &  
Signed by Dattatray Suryakant  
to whom identified by Bhalerao  
Shri. Adv. Anirudha Kudkarni  
before me on 02 MAY 2022

Notarial Register  
Sr. No. 1083/2022  
Date 02 MAY 2022

महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

शासन परिपत्रक क्रमांक: SEIAA-२०२२/प्र.क्र. ३०/SEIAA

नवीन प्रशासकीय इमारत, १५ वा मजला

मंत्रालय, मुंबई - ३२.

दिनांक - १२.०४.२०२३.

**शासन परिपत्रक**

मा. राष्ट्रीय हरित लवाद, पश्चिम खंडपीठ, पुणे यांनी मुळ अर्ज क्र. १३/२०२१ आणि मुळ अर्ज क्र. १४/२०२१ मध्ये दिलेल्या आदेशानुसार, राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरणाच्या कार्यपद्धतीचे मुल्यांकन करून पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ च्या प्रभावी व परिणामकारक अंमलबजावणीकरिता मार्गदर्शक सूचना निर्गमित करण्याची बाब शासनाच्या विचाराधीन होती. मा. राष्ट्रीय हरित लवादाच्या आदेशाच्या अनुषंगाने, पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ च्या प्रभावी व परिणामकारक अंमलबजावणीकरिता प्रमाणित संचलन प्रक्रिया (Standard Operating Procedure) सोबत जोडलेल्या परिशिष्टाप्रमाणे निर्गमित करण्यात येत आहे.

पर्यावरण आघात मुल्यांकन अधिसूचना, २००६ च्या प्रभावी व परिणामकारक अंमलबजावणीकरिता सर्व प्रशासकीय विभागांनी त्यांच्या अधिपत्याखालील स्थानिक स्वराज्य संस्था/नियोजन प्राधिकरणे यांना सदर प्रमाणित संचलन प्रक्रियेचे (Standard Operating Procedure) काटेकोरपणे पालन करण्याबाबत सूचित करावे.

सदर परिपत्रक महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०२३०४१३१३१९३१७६०४ असा आहे. हे परिपत्रक डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

VIJAY SUDHAKAR  
PATIL

Digitally signed by VIJAY SUDHAKAR PATIL  
DN: CN = VIJAY SUDHAKAR PATIL, C = IN, S =  
Maharashtra, O = GOVERNMENT OF MAHARASHTRA, OU  
= ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT  
Date: 2023.04.13 13:25:18 +05'30'

(विजय पाटील)

कक्ष अधिकारी, महाराष्ट्र शासन

प्रत,

१. मा. राज्यपालांचे सचिव.

२. मा. मुख्यमंत्र्यांचे प्रधान सचिव.

३. मा. उप मुख्यमंत्र्याचे प्रधान सचिव
४. सर्व विभागीय आयुक्त.
५. सर्व महानगरपालिका आयुक्त
६. महानगर आयुक्त, मुंबई महानगर क्षेत्र विकास प्राधिकरण, मुंबई
७. मुख्य कार्यकारी अधिकारी तथा उपाध्यक्ष, म्हाडा, मुंबई.
८. मुख्य कार्यकारी अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, मुंबई.
९. मुख्य कार्यकारी अधिकारी, झोपडपट्टी विकास प्राधिकरण, मुंबई.
१०. महानगर आयुक्त, पुणे महानगर क्षेत्र विकास प्राधिकरण, पुणे
११. महानगर आयुक्त, नागपूर महानगर क्षेत्र विकास प्राधिकरण, नागपूर
१२. व्यवस्थापकिय संचालक तथा उपाध्यक्ष, महाराष्ट्र राज्य रस्ते विकास महामंडळ, मुंबई
१३. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
१४. सर्व जिल्हाधिकारी
१५. मा. सर्व मंत्री / मा. राज्यमंत्री यांचे खाजगी सचिव.
१६. शासनाचे मा. मुख्य सचिव/ सर्व अप्पर मुख्य सचिव / प्रधान सचिव / सचिव यांचे खाजगी सचिव
१७. निवडनस्ती.

**Standard Operating Procedure (SOP)**

1. Hon'ble NGT in OA 13 of 2021 (Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors.) and OA No. 14 of 2021 has observed that "----- it will be appropriate to require the SEIAA, Maharashtra to review its working in the light of the judgments of the Hon'ble Supreme Court and violations frequently being alleged, including the present case. A proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SOP to all SEIAAs in the country."
2. Current SEIAA Maharashtra, constituted vide MoEF&CC Notification S.O. 107(E) dated 11.01.2021 reviewed its working and came up with following SOP& Good Practises to be uniformly followed in all cases.
3. **The current SEIAA, Maharashtra took due note of the concerns raised by Hon'ble NGT about constructions done on site without prior Environment Clearance and is of the firm belief that, all efforts must be diligently made to ensure that the EIA Notification, 2006 is observed in all cases wherever it is applicable.**
4. **SEIAA, Maharashtra noted that, in order to achieve the mandate of ensuring strict observance of EIA Notification, 2006 effective coordination between Local Planning Authority/Competent Authority , SEIAA, State Pollution Control Board and Central Pollution Control Board is necessary, for each plays a critical role well defined by Notifications/ Office Memorandums under Environment (Protection) Act, 1986 and Notification/ Development Control Regulations under Maharashtra Regional Town Planning Act.**

<p><b>A. Detection of violation on ground is the Primary Responsibility of Local Planning Authority/ Competent Authority-</b></p>
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- I. Local Planning Authority/ Competent Authority is the main authority entrusted with the responsibility of ensuring all development is carried out as per Maharashtra Regional and Town Planning Act, 1966, and various Development Control Regulations (DCR) issued thereunder.
- II. Local Planning Authority/ Competent Authority is entrusted with the responsibility of issuing IOA/ IOD / Concession report before giving



Commencement Certificate only after due compliance of DCR and various notifications.

- III. Local Planning Authority/ Competent Authority is expected to observe the entire process of Building Construction and site development right from issuing IOD/IOA/ Concession Report, Commencement Certificate to Plinth Checking Certificate, to Slab Checking Certificate **at each slab** to Completion Certificate and final Occupation Certificate (OC). It is thus being reiterated that the entire responsibility of ensuring Town and country planning mandate /DCR and related conditions of EC is with the Local Planning Authority / Competent Authority.
- IV. It is expected that the Local Planning Authority/ Competent Authority will not issue Commencement Certificate / Completion Certificate to projects where EIA Notification 2006 is applicable unless the said notification is complied with.
- V. It is respectfully submitted that the primary responsibility for ensuring compliance of EIA Notification, 2006 therefore lies with the Local Planning Authority/ Competent Authority as they are feet on the ground as elaborated in point 1, 2, 3 & 4 above.
- VI. **In order to reiterate primary responsibility of Local Planning Authority / Urban Local Bodies Circular instructions are being issued by Department of Environment and Climate Change Government of Maharashtra.**

**SOP for Local Planning Authority/Competent Authority**

- a) **Stage of Commencement Certificate-** At the time of granting Commencement Certificate to construction projects where EIA Notification, 2006 is applicable, the authority concerned, should verify whether prior Environmental Clearance has been granted. If Authority comes across any violation, Commencement Certificate should not be given unless the project has received valid prior EC bearing EC Identification Number. (ECs given after 20.10.2021 bear EC Identification Number) and the same to be brought to the notice of Regional Officer Maharashtra Pollution Control Board, who should initiate action in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 and also inform EC Co-ordination Cell/SEIAA.
- b) **After grant of Commencement Certificate-** If violation is noticed at any stage of subsequent approval or inspection, such violation should be brought to the

notice of of Regional Officer Maharashtra Pollution Control Board, who should initiate action in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 and also inform EC Co-ordination Cell/SEIAA.

**B. Role of SEIAA / SEAC**

Mandate of SEIAA is to process Environmental Clearance as per EIA Notification 2006 and various OMs issued thereunder and judgements of Hon'ble NGT/ Hon'ble High Court and Hon'ble Supreme Court wherever applicable in projects which are submitted to SEIAA on PARIVESH

**SOP followed by newly constituted SEIAA/SEAC, Maharashtra**

- a) All applications on PARIVESH portal are strictly considered 100 % online by the newly Constituted SEIAA, Maharashtra.
- b) Newly Constituted SEIAA, Maharashtra considers all applications in chronological order.
- c) In addition to mandatory form I, IA (for Fresh Proposals) and form IV (for 8 (b) Expansion proposals) on PARIVESH portal, SEIAA has developed separate Comprehensive Consolidated Statement (CS) for Building Construction Projects and Industry Projects which contains detailed information about the project. Each PP has to mandatorily present details in the Comprehensive Consolidated Statement (CS) before SEAC. (A copy of the Comprehensive Consolidated Statement (CS) is Annexed for ready reference)
- d) SEAC/SEIAA requires following inputs from Local Planning Authority / Competent Authority-

**I. Building Construction Projects-**

- i. PP is required to submit Certificate of approvability of project as per Town and Country Planning Rules issued by Local Planning Authority/ Competent Authority variously known as IOD, IOA, LOI, LOA, Concession report etc.
- ii. PP also has to submit NOCs/ Clearances from Local Planning Authority/ Competent Authority for **Key Environment Considerations** such as

- Sustainable Water Supply, Connectivity to Sewage network, Connectivity to Storm Water Drain, and fire safety NOC/ Clearance etc.
- iii. PP is also expected to submit HRC NOC/ Clearance, Ministry of Defence NOC/ Clearance, Civil Aviation NOC/ Clearance, CRZ NOC/ Clearance, Wetland NOC/ Clearance, Eco-sensitive Zone Clearance etc. wherever applicable.
  - iv. In case of new projects, during presentation of project, Project Proponent is required to submit current goggle live image of the project (KML file) to ascertain site condition.
  - v. Similarly, in case of expansion of Building Construction Project, PP is required to submit a certificate from registered architect clearly stating that, construction initiated on site by PP at the time of SEIAA meeting is within the Built Up Area (BUA) and as per configuration of earlier Environment Clearance (EC). This is a mandatory condition which helps in verifying that construction on ground is as per the earlier EC.

## II. For Industry Projects -

- i. SEIAA has uniformly mandated provision of 33 % green belt within the plot boundary as per MoEF&CC Office Memorandum dated 09.08.2018. In certain MIDCs and especially in expansion cases it is not possible to provide 33 % green belt within the plot boundary, in such cases Project Proponent to provide the same in the vicinity.
- ii. In case of new projects, during presentation of project, Project Proponent is required to submit current goggle live image of the project (KML file) to ascertain site condition.

## III. Mining Projects-

- i. In mining projects PP is required to submit approved mining plan from Director General of Mining and Geology. PP is also required to submit Cluster Development Certificate from District Mining Officer and Forest NOC, Irrigation NOC wherever applicable. PP also required to submit distance of proposed mining site from nearest human settlement, water body, public road, reserved forest etc.
- ii. In case of new projects, during presentation of project, Project Proponent is required to submit current google live image of the project (KML file) to ascertain site condition.

- e) SEIAA Maharashtra has established **SEIAA Co-ordination Cell and Legal Cell** to ensure effective implementation of EIA Notification 2006.

**C. Role of State Pollution Control Board**

All projects falling under the categories specified by CPCB (Green, Orange and Red) are required to obtain consent to establish (CTE) from SPCBs under Water (Prevention and Control) Act 1974 and Air (Prevention and Control) Act 1981. Thereafter consent to operate (CTO) from SPCBs is also required to be taken.

**SOP for Maharashtra Pollution Control Board**

- a) **Grant of CTE-** It is directed that if any violation is noticed at the time of giving consent to Establish, the SPCB or concerned Regional Officer/Designated Officer, should take action in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 and also inform to EC Co-ordination Cell/SEIAA.
- b) **Grant of CTO** – Similarly if any violation is noticed at the time of consent to Operate, the SPCB or concerned Regional Officer/Designated Officer, should take action in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 and also inform to EC Co-ordination Cell/SEIAA.
5. It is expected that, observance of this SOP will facilitate effective and diligent coordination between, Local Planning Authority, SEIAA and Maharashtra Pollution Control Board ensuring that EIA Notification 2006 is effectively implemented.
6. SEIAA Maharashtra would review the aforesaid SoP as and when required to ensure more effective compliance of EIA Notification 2006.

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*Shri*